The Punjab Local Authorities Census Expenses Contribution Act, 1950

Act 19 of 1950

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THE PUNJAB LOCAL AUTHORITIES CENSUS EXPENSES CONTRIBUTION ACT, 1950

(PUNJAB ACT NO. XIX OF 1950)

(Received the assent of His Excellency the Governor on the 31st October, 1950 and was published in the Punjab Government Gazette (Extra.), dated the 1st November, 1950)

Amended, repealed or otherwise affected by,—


An Act to provide for contribution by Local Authorities of portion of the expenses to be incurred in connection with the taking of census and for certain other purposes.

It is hereby enacted as follows:—

1. Short title, extent and commencement.—(1) This Act may be called the Punjab Local Authorities Census Expenses Contribution Act, 1950.

   (2) It extends to "the territories specified in sub-section (1) of section 5 of the Punjab Reorganisation Act, 1966", but nothing herein contained shall affect the powers of the Cantonment authorities with respect to the application of cantonment funds and property.

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1. For Statement of Objects and Reasons, see Punjab Government Gazette (Extra.), 1950, p. 845.

   This Act applies only to the merge areas by virtue of sec. 88 of the Punjab Reorganization Act, 1966. It was extended to the erstwhile Pepsu areas by Punjab Act No. 41 of 1960.

2. Subs. for "the whole of Punjab" by A.O. 1968
(3) It shall come into force on such date as the [State Government] may, by notification, appoint in this behalf.

2. Interpretation.—In this Act, unless there is anything repugnant in the subject or context,—

(a) “Census” means a Census taken in accordance with the provisions of the Census Act, 1948;

(b) “prescribed” means prescribed by rules made under this Act.

3. Notwithstanding anything contained in any enactment in regard to the funds of any Local Authority, the [State Government] may direct that such portion of any expenses, as may be prescribed, incurred for anything done in accordance with the Census Act, 1948, or the rules made thereunder, may be charged to the funds of any local authority constituted for and on behalf of the area within which such expenses were incurred.

4. Power to enforce orders.—If the [State Government] on receiving a report from the District Magistrate or the Superintendent of Census Operations is satisfied that a local authority has made default in performing any duty imposed on it by or under this Act or the Census Act, 1948, or has failed to make payment of expenses or cost as required by or under section 3 of this Act or section 16 of the Census Act, 1948, the [State Government] may make such orders and take such steps as it may consider expedient for securing the performance of such duties or the payment of such expenses or costs, as the case may be.

5. Power to make rules.—(1) The [State Government] may make rules to carry out the purposes of this Act.

(2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:—

(a) the portion of the expenses incurred in connection with the taking of census which may be charged under this Act to the funds of any local authority;

(b) the manner in which sums charged under this Act shall be computed and paid;

(c) the manner in which and the extent to which any duty connected with census may be performed by a local authority.